OA.Nos. 106, 107, 108, 109/1996

1. Shri Pradip Poddar
2. Shri Somnath Dasgupta   ... Applicants
3. Shri Tilak Kumar Mukhopadhyay
4. Shri Manoj Roy

V/S.

Union of India & Ors.   ... Respondents

CORAM: Hon'ble Member (J) Shri B.S.Hegde

Appearance

Shri A.I.Bhatkar
Advocate
for the Applicants

ORAL JUDGEMENT   Dated: 1.2.1996

(PER: B.S.Hegde, Member (J)

        Heard Shri A.I.Bhatkar, counsel for the

applicants. Shri Bhatkar states that the applicants

are senior in the seniority list and have given their

option for Home Circle in the month of January,1995,

despite the same they have not been transferred to

their Home Circle. However, their juniors have been

transferred to Home Circle though they have been

posted along with them in Bombay. Shri Bhatkar has

drawn my attention to Circular dated 4.2.1992 and

also shown judgement in T.Kesavan vs. Union of India

in OA.NO. 605/95.

                                        .. 2/-

2. Shri Bhatkar further states that the transfer sought for is in accordance with the Govt. of India Circular. Applicants have made representations, but those have not been replied to. Applicant No. 1 is shown at Sr.No. 208 in the seniority list, Applicant No. 2 at Sr.No. 97, Applicant No. 3 at Sr.No. 202 and Applicant No. 4 at Sr.No. 212 are shown in the seniority list and their juniors have been transferred to Home Circle. Despite the representations made by the applicants, the respondents have not responded so far.

3. In the circumstances, we hereby direct the respondents to consider the representation of the applicants and pass a speaking order within a period of three months from the date of receipt of a copy of this order. In case of any transfer hereafter, respondents to consider the transfer of the applicants to their Home Circle. The OAs. are disposed of with the above directions. Dasti.

(B.S.HEGDE)
MEMBER (J)

mrj.

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15/2/06

Notesified f for
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15/5/98